



2026:DHC:6914



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 19.08.2026

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CNR No. DLHC010267462026

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CRL.M.C. 4480/2026**RAVINDER KUMAR ORS**

.....Petitioners

Through: Mr. Kuntal and Mr. Prashant Kumar,
Advocates

versus

STATE NCT OF DELHI ORS

.....Respondents

Through: Mr Hemant Mehla, APP for State
with IO/Inspector Virender
Respondent no. 2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 804/2022 of PS Paschim Vihar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (respondent no. 2) has settled the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no. 2 is present in court today and is identified by IO/Inspector Virender. I have spoken with respondent no. 2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no. 2 stands already dissolved by way of decree of divorce. No child was born from wedlock of petitioner no.1 and respondent no. 2. The respondent no. 2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no. 2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no. 2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 804/2022 of PS Paschim Vihar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

**AUGUST 19, 2026
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